NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH **AHMEDABAD**

IA 131/2017 in C.P. No. 2/73(4)/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

OF THE HEARING ATTENDANCE-CUM-ORDER BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.05.2017

Name of the Company:

Neesa Leisure Ltd. & Ors.

V/s.

Abhay Chafekar & Ors.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. Jaimin R. Dave Advocate Retiralia

Kespondent

2. Ravish Bhold

Learned Advocate Mr. Ravish Bhatt present for Applicant/Original Respondent. Authorised Representative Mr. Ashok Sachdeva present for Respondent/Original Petitioner Learned Advocate Mr. Jaimin Dave

Heard Learned Counsel for Petitioner.

Perused the petition.

The grievance of the Applicant appears to be for the second adjournment petition cost was imposed without considering the plea of the counsel for the Applicant that he is out of station.

This Tribunal after considering all the facts imposed costs.

There are no grounds to recall the order, however Applicant is permitted to pay the cost by next date of hearing failing which further steps follow.

Application is ordered accordingly.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 26th day of May, 2017.